

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'B' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER AND
SHRI A.N. MISSHRA, ACCOUNTANT MEMBER**

**ITA No. 1692/Del/2015
Assessment Year : 2011-12**

**SH. DEEPAK KARNANI,
L/H OF LATE SH. SHYAM
SUNDER KARNANI,
HOUSE NO. 103, ENGINEERS
ENCLAVE,
NEW DELHI
(PAN: AAGPK5728B)**

(Appellant)

**Vs. DCIT, CENTRAL CIRCLE,
KARNAL**

(Respondent)

Appellant by : Sh. Nipun Mittal, CA
Respondent by : Sh. Rajesh Kumar, Sr. DR.

ORDER

PER H.S. SIDHU, JM :

This appeal by the assessee for the assessment year 2011-12 is directed against the order of Ld. CIT(A)-3, New Delhi dated 20.01.2015.

2. The learned counsel for the assessee has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020 and Form No. 3 has been issued by the designated authority.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the Revenue is dismissed.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 06th January, 2021.

Sd/-

(A.N. MISSHRA)
ACCOUNTANT MEMBER

Sd/-

(H.S. SIDHU)
JUDICIAL MEMBER

SRB.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

